

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NUMBER 1561 OF 2002

MONDAY, THIS THE 27th DAY OF JANUARY, 2003

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Smt. Anjana Pal,
 aged about 26 years,
 widow of Gerey Lal Pal,
 resident of House No.630 E.W.S.,
 Single Story, Barra-II,
 Kanpur Nagar.

.....Applicant

(By Advocate : Shri I. Ahmad)

V E R S U S

1. The Union of India through the General Manager,
 Ministry of Railways, Government of India,
 New Delhi.
2. The General Manager,
 South Eastern Railways,
 Kelkata, West Bengal..
3. The Divisional Railway Manager,
 South Eastern Railways Bilaspur,
 Bilaspur Division,
 Chattisgarh.
4. Station Master, Dalli Rajhara,
 District Durg,
 Chattisgarh.
5. Sh. Badri Prasad,
 son of Late Bachchu,
 resident of Village Hariapur,
 Post Banersi,
 P.S. Lallauli,
 District- Fatehpur.Respondents

(By Advocate : Shri K.P. Singh) - (Signature)

O R D E R

This O.A. has been filed by the applicant Smt. Anjana



.....2/-

Pal who has stated that she is the wife of late Shri Gerey Lal Pal who was working as Assistant Driver in Loco Station Dalli Rajhara, District Durg, Chattisgarh.

2. It is submitted by her that her husband died in a train accident at Kanpur Central Station on 18.12.2001. Therefore, she was entitled to all the benefits accruing therefrom including the Family Pension and compassionate appointment, but, inspite of several representations given by her, the respondents have not bothered to pass any order on the said representations whereas her father-in-law is also trying to get the benefits after the death of her husband, which is wrong as the late employee had made her the nominee in ^{his} service records. According to her, the representations given by her to the respondents (at page-26 dated 10.01.2002 followed by number of reminders and legal notice dated 24.07.2002 at page 40 of the O.A. but till date she is neither given Family Pension nor any reply has been given to her. Thus, finding no other remedy, she has filed the present O.A.

3. I have heard the applicant's counsel and perused the pleadings.

4. The grievance of the applicant is that inspite of her several representations given to the respondents followed by legal notice also, the respondents are not taking any action. Therefore, I think there is no need to give any time to the respondents to file their reply and this O.A. can be disposed off at the admission stage itself by giving a direction to the respondents to consider the claim as made by the applicant in ^{her} representations as well as this O.A.



and pass a reasoned and speaking order within a period of 2 months from the date of receipt of a copy of this order under intimation to the applicant.

5. With the above directions, the O.A. is disposed off with no order as to costs.


MEMBER (J)

shukla/-